

**Before the Appellate Tribunal for Electricity**  
( Appellate Jurisdiction )

**Appeal No. 20 of 2013**

**Dated : 19<sup>th</sup> March, 2013**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. V.J. Talwar, Technical Member**

**Narayanpur Power Co. ... Appellant(s)**

**Versus**

**Karnataka Electricity Regulatory Commission & Anr. ...Respondent(s)**

**Counsel for the Appellant(s) : Mr. Basava Prabhu Patil, Sr. Adv.**  
**Mr. Venkata Krishna Kunduru**

**Counsel for the Respondent(s): Mr. Sriranga S., Advocate for R-2**

**ORDER**

Again, the learned counsel for the Respondent seeks some time for filing the reply. Accordingly, he is directed to file the same on or before 02.04.2013 after serving copy on the other side.

Post the matter for hearing on **10.04.2013**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(V.J. Talwar)**  
**Technical Member**

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**

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